

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
STARRED QUESTION NO. 175
ANSWERED ON 17.03.2025

Launch of National Coal Mines Safety Report Portal

***175. Shri Mission Ranjan Das:**

Will the Minister of *Coal* be pleased to state:

- (a) the steps taken to ensure the participation of private coal companies and contractors in using the portal effectively.
- (b) the manner in which the portal contributes to the overall goal of reducing accidents in the coal mining industry.
- (c) the manner in which the portal ensures that companies implement these guidelines effectively, especially those with previous non-compliance issues; and
- (d) the actions that have been initiated against the persons responsible for Dima Hasao District Coal Mine incident in Dima Hasao district of Assam in January 2025 and manner in which the victim's family members were compensated?

ANSWER
MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 175 ANSWERED ON 17.03.2025 ASKED BY SHRI MISSION RANJAN DAS, HON'BLE MP REGARDING 'LAUNCH OF NATIONAL COAL MINES SAFETY REPORT PORTAL'.

(a): The steps taken to ensure the participation of coal companies including private coal companies in using the Portal effectively are as under:

- i. Access has been provided to register on the National Coal Mines Safety Report (NCMSR) Portal for uploading data and reports.
- ii. Workshops/ training programs were organised for imparting training on use of NCMSR Portal for uploading data.

(b): The NCMSR Portal plays a crucial role in enhancing mine safety by serving as a centralized platform for collecting and analyzing data on mine accidents and mine safety audits. The NCMSR Portal enables trend analysis of reported accidents, allowing for the early identification of potential high-risk areas and unsafe practices.

(c): The NCMSR Portal provides company authorities, an access to accident and mine safety audit data, enabling timely interventions to enhance safety standards in mines and take appropriate measures for improvement of standards of mine safety.

(d): The subject of illegal coal mining comes under the purview of State Government. Government of Assam has informed as under:

- i. An FIR was lodged on 07/01/2025 and a case has been registered. In this connection, 12 (twelve) persons have been arrested so far.
- ii. A Special investigation Team (SIT) has been constituted to investigate the entire incident of Umrangso coal mine tragedy. Government of Assam has also ordered, one man Inquiry Commission, headed by a retired Judge, Guwahati High Court to investigate the entire incidents of Umrangso mine tragedy.
- iii. Government of Assam has provided compensation to the next of kin (NOK) of deceased persons.
